NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.27/Chd/Hry/2017.

The Bank of Nova Scotia.Petitioner/Financial Creditor

Versus.

Amtek Auto Limited.Respondent/Corporate Debtor.

Present: Mr.Anand Chhibbar, Senior Advocate with Mr.Jasmeet

Bhatia, Mr.Ashish Mukhi and Ms.Veena Siva Ramakrishna, Advocates for the petitioner.

Mr.Puneet Singh Bindra, Advocate for respondent.

Learned senior counsel for the petitioner seeks and is permitted to withdraw the instant petition on the ground that the

petitioner bank has assigned its debt. Learned counsel for the

respondent objects to the right of the assignee, but that is not a

question involved before this Tribunal at this stage. The instant

petition is dismissed as withdrawn without prejudice to the rights of

the assignee to seek appropriate remedy under the Insolvency and

Bankruptcy Code, if so advised.

(Justice R.P.Nagrath) Member (Judicial)

June 27, 2017.